

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).17491/2017

(Arising out of impugned final judgment and order dated 06-02-2017 in CWP No. 25871/2016 passed by the High Court of Punjab & Haryana at Chandigarh)

UNION OF INDIA & ORS.

Petitioner(s)

VERSUS

SANJEEV MALHOTRA & ORS.

Respondent(s)

Date : 15-09-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE DEEPAK GUPTA

For Petitioner(s) Ms. Pinky Anand, ASG
 Mr. Shiv Mangal Sharma, Adv.
 Mr. Mukesh Kumar Maroria, AOR
 Mr. Aman Sinha, Adv.
 Ms. Saudamini Sharma, Adv.
 Ms. Snidha Mehra, Adv.
 Ms. Shivani Luthra Lohiya, Adv.

For Respondent(s) Mr. Arun Bhardwaj, Adv.
 Mr. Ronak Karanpuria, Adv.
 Mr. Ashish Pandey, Adv.
 Ms. Amita Singh Kalkal, AOR

UPON hearing the counsel the Court made the following
O R D E R

List the matter after Dussehera holidays.

Paper book of SLP(C) No.30621 of 2011 be circulated
on the next date of hearing.

(SANJAY KUMAR-I)
AR-CUM-PS

(KAILASH CHANDER)
COURT MASTER